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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 13/2015-2020
New Delhi, Dated: 18th June, 2020

Subject: - Amendment in Export Policy of Hydroxychloroquine API and its Formulations.

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendments in the Notification No. 54 dated 25.03.2020 amending the Schedule 2 of the ITCHS Export Policy related to export of Hydroxychloroquine and its formulations, with immediate effect:

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207 E</td>
<td>29334900</td>
<td>Hydroxychloroquine</td>
<td>Prohibited</td>
<td>Free</td>
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<tr>
<td></td>
<td>29333990</td>
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<tr>
<td>207 F</td>
<td>30049059</td>
<td>Formulations made from Hydroxychloroquine</td>
<td>Prohibited</td>
<td>Free</td>
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<td></td>
<td>30049099</td>
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</tbody>
</table>

2. Effect of this Notification:

The Notification No. 54 dated 25.03.2020 has been amended to change the export policy of Hydroxychloroquine API and its formulations from “Prohibited” to “Free”, with immediate effect.

(Amit Yadav)
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